

**Annexure – 8**

**Name of the corporate debtor: Gwalior Bypass Project Limited; Date of commencement of CIRP: May 29, 2019; List of creditors as on: April 08, 2026**

**List of operational creditors (Other than Workmen and Employees and Government Dues)**

Sl. No.	Name of creditor	Identification No.	Details of claim received		Amount claimed	Details of claim admitted				Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted*	Amount of Remarks, if any claim under verification	
			Date of receipt	Amount received		Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee					Whether related party?
1.	Era Infra Engineering Limited	L74899DL1990PLC041350	December 10, 2019	2,52,77,45,939	10,29,11,302	Operational Creditor	NIL	NIL	NIL	Yes	N.A.	2,41,70,16,748 <sup>3</sup>	NIL	NIL
	<b>Total</b>			<b>2,52,77,45,939</b>	<b>10,29,11,302</b>							<b>2,41,70,16,748</b>	<b>2,42,48,34,637</b>	

\*Refer Note 4

<sup>3</sup>EIEL's claim includes claim of INR 2,41,70,16,748 which is the subject matter of arbitration proceeding invoked by EIEL against GBPL in terms of the EPC contract. The same is also recorded as a contingent liability in the books of GBPL. Basis the NCLT, Principal Bench order delivered on 17 February 2020 in the matter of Union Bank of India vs Era Infra Engineering Limited (as upheld by NCLAT and Supreme Court), this portion of EIEL's claim is not admitted pending adjudication.